

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-416/ND/2017

In the matter of :

Jotun India (P) Limited

....PETITIONER

Vs.

Chempharm Industries India (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. N. Mahabir, Advocate

For the Respondent/Corporate Debtor : : Ms. Sushma Singh, Advocate

For the Intervener :

ORDER

Learned Counsel for the petitioner as well as Ld. Counsel for the Financial Creditor, namely, Standard Chartered Bank and Bank of Baroda are present. Ld. Counsel for the petitioner represents that in view of the directions dated 09.1.2018 passed by this Tribunal, certain defects have been duly rectified. However, Learned Counsel who is appearing for the Financial Creditor points out that there are still certain defects which is adverse to the maintainability of the petition and the same have been brought forth by him in the observations which have been filed by the Financial Creditor. Let the matter be posted for enquiry on 22.2.2018.

Post the matter on 22.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjt